

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) No. 58 of 2019**

**IN THE MATTER OF:**

**Late Devraj Dhanram**

**Represented by his legal Representatives:**

**Mrs. Geetha Devraj & Ors.**

**...Appellants**

**Vs**

**Firebricks & Potteries Pvt. Ltd. & Ors.**

**...Respondents**

**Present:**

**For Appellants: Mr. Akash Chatterjee, Advocate.**

**For Respondents: Mr. A. Murali and Mr. Shantanu Singh,  
Advocates for R- 1 to 5.**

**Mr. Nikhil Swami, Mr. Abhijit Atura and  
Ms. Sreoshi Chatterjee, Advocates for R-6, 7 &  
8.**

**Mr. Goutham Shivshankar, Advocate for R-9.**

**Mr. Rana Mukherjee, Sr. Advocate with  
Mr. Nikhil Swami, Mr. Abhijit Atura and Ms.  
Sreoshi Chatterjee, Advocates for R-10.**

**Ms. Vishakha Gupta, Advocate for R-11.**

**ORDER**

**08.07.2019:** Learned counsel for the Appellant intends to file rejoinder to the replies filed by Contesting Respondents No. 1 and 10. He is granted three weeks' time to file rejoinder and provide advance copies thereof to the Respondents.

Mr. Goutham Shivshankar, Advocate seeks some more time to file vakalatnama on behalf of Respondent No. 9. He may do so within three weeks.

List the appeal 'for final hearing' on **30<sup>th</sup> July, 2019**.

**(Justice Bansi Lal Bhat)**  
**Member (Judicial)**

**(Mr. Balvinder Singh)**  
**Member (Technical)**

**am/nn**